

Open Court

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

ALLAHABAD.

ORIGINAL APPLICATION NO 14 of 2002.

Allahabad this 24th day of September, 2002.

Hon'ble Mr. S Dayal, A.M.

Hon'ble Mr. A.K.Bhatnagar, J.M.

Sudhir Kumar Sharma son of Sri Raj Kumar Sharma,
resident of House No. 199-E Bangali Colony Harjinder Nagar,
Kanpur Nagar.

.....Applicant.

Counsel for the applicant: Sri M.A. Khan.

Versus.

1. Union of India through Secretary Ministry of Defence,
New Delhi.
2. Union of India through Air Officer Commanding No. 402,
Air Force Station Chakari, Kanpur Nagar.
3. Flight Lieutenant/Incharge Officer Non-Militant
Administrative Section (Asainik Prashasan Anubhag)
Air Force Station, Chakari, Kanpur.
4. Air Force Commanding-in-Chief Indian Air Force,
Air Force City, Nagpur.

.....Respondents.

Counsel for the respondents: Sri R.C. Joshi.

Sri N.C. Nishad.

O R D E R (oral)

This application has been filed for a direction to the respondents to declare the result of the applicant. A direction is also ^{sought for} seek for issuance of an appointment letter on the post of Cook in the category of Backword Class or in the category of Handicapped.

[Signature]

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2. The case of the applicant is that, he was fully qualified to be considered for the post of Cook. He belongs to the category of Backward Class and also Physically Handicapped. Out of 41 posts, 3 posts were reserved for Other Backward Class category. However, no post was reserved for Physically Handicapped.

3. The learned counsel for the applicant states that subsequently, the respondents notified two vacancies of Cook to the Regional Employment Officer (Handicapped), which should have been included in the advertisement in "Rozgar Samachar" on 20-26th October, 2001. He has also stated that the applicant submitted his application, which was not accepted by the respondents. The applicant had made representation addressed to the Air Officer Commanding, Air Force Station, Chakri, Kanpur Nagar, dated 29.11.2001 (Annexure-10) in which he had sought declaration of result of selection to the post of Cook. Subsequently, the respondents also notified the category of Physically Handicapped including one post of Orthopaedic Handicapped to the Regional Employment Officer, Special Employment for Physically Handicapped, Kanpur. The applicant had made an application to the respondent No. 2, which was not accepted.

4. The learned counsel for the applicant is allowed to file a fresh representation addressed to respondent No. 2 who is directed to decide the same by a reasoned and speaking order within a month of receipt of this order alongwith a copy of fresh representation.

5. There shall be no order as to costs.

Member-J

Shri
Member-A